

CCP No.47/02
in
OA No.1146/99

2.9.2003

Hon'ble Maj. Gen. K.K.Srivastava, A.M.

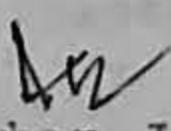
Hon'ble Mr. A.K.Bhatnagar, J.M.

Shri R.C.Pathak, learned counsel for the applicant has sent illness slip.

On perusal of the record, we find that this contempt petition has been filed against the Officer of the newly constituted Corporation known as Bharat Sanchar Nigam Limited (in short BSNL). As no notification has been issued by Central Govt. under Section 14 (2) of A.T. Act, 1985, conferring the jurisdiction to this Tribunal in respect of BSNL, this Contempt petition is not maintainable.

The legal position in this regard has been well settled by judgement of Division Bench of Delhi High Court in the case of Ram Gopal Verma Vs. UOI & Ors. A.T. S.L.J. 2002 (1) 352 and also Hon'ble Bombay High Court in the case of BSNL Vs. A.R.Patil & etc. 2002(3) A.T.J. page 1.

In view of the above, the contempt petition is dismissed as not maintainable. Notices are discharged. However, the liberty is given to the applicant to approach the appropriate forum.


Member-J


Member-A

RKM